THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) The Details of the budgetary allocations made to the Ministry of Tribal Affairs for the welfare of Scheduled Tribes in the last three financial years (2009-10 to 2011-12) and percentage of the amount utilized by the Ministry are as under:

Years	BE	RE	% of exp. w.r.t. RE
2009-10	3205.52	2000.00	99.83
2010-11	3206.50	3205.70	97.84
2011-12	3723.01	3723.01	97.33

(c) The short fall in utilization of allocation occurs because of reasons like non receipt of utilization certificates or non-submission of requisite information/ documents by the concerned agencies.

(d) Amount not spent under different schemes such as Central Sector Scheme, Centrally Sponsored Scheme and Special area program within the financial year lapses after the end of the financial year. However, as per guidelines issued by the Planning Commission, funds released to State Governments under Tribal Sub-Plan are non-divertable and non-lapsable.

MSP for minor forest produce of tribals

2003. SHRI BHUPENDER YADAV: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Union Government has received proposals from various State Governments including Chhattisgarh to fix the Minimum Support Price (MSP) for Minor Forest Produce of tribals;

(b) if so, the details thereof, along with the follow-up action taken thereon, State-wise; and

(c) the funds sanctioned and released and its utilisation reported by State Governments for procurement of Minor Forest Produce at MSP during each of the last three years and current year?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) The Government has not received any

proposal to fix the Minimum Support Price (MSP) for Minor Forest Produce (MFP).

(c) Funds are sanctioned and released by the Ministry of Tribal Affairs under the Central Sector Scheme of 'Grants-in-Aid to State Tribal Development Cooperative Corporations (STDCCs) for Minor Forest Produce (MFP) Operations'. Details of fund released by the Ministry and fund utilized by the States are given in the Statement (*See* below).

Statement

Details of fund released under the Central Sector Scheme of 'Grants-in-Aid to STDCCs etc. for Minor Forest Produce (MFP) Operations by the Ministry and fund utilized by the States are as under

(Rs. in Lakh)

Sl. No.	State	2009-10		2010-11		2011-12		2012-13
		Fund Released	Fund Utilized	Fund Released	Fund Utilized	Fund Released	Fund Utilized	Fund Released as on 13.3.2013
1	2	3	4	5	6	7	8	9
1	Andhra Pradesh	158.00	158.00	158.00	158.00	194.00	194.00	144.00
2	Assam	65.00	0.00	0.00	0.00	0.00	0.00	0.00
3	Chhattisgarh	87.00	87.00	0.00	0.00	200.00	0.00	189.00
4	Gujarat	146.00	146.00	130.00	130.00	150.00	150.00	160.00
5	Himachal Pradesh	5.00	5.00	33.00	33..00	10.00	7.00	7.00
6	Kerala	7.00	7.00	58.00	0.00	14.00	0.00	0.00
7	Madhya Pradesh	0.00	0.00	312.00	312.00	472.00	0.00	0.00
8	Maharashtra	168.00	168.00	234.00	234.00	330.72	245.00	245.00
9	Meghalaya	39.00	39.00	92.00	92.00	77.00	0.00	0.00

1	2	3	4	5	6	7	8	9
10	Odisha	219.00	219.00	225.00	225.00	315.00	166.00	233.00
11	Tripura	20.00	20.00	71.00	71.00	38.00	38.00	28.00
12	West Bengal	86.00	86.00	145.00	145.00	170.00	0.00	126.00
13.	Rajasthan	0.00	0.00	42.00	42.00	29.28	0.00	0.00
14.	Mizoram	0.00	0.00	0.00	0.00	0.00	0.00	24.00

Change in Rent Control Act

2004. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOUSING AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government is planning to bring changes in the Rent Control Act and give it a industry status;

(b) if so, the details thereof;

(c) whether a Technical Group has also been constituted for evaluation of the conditions and to submit the Report;

(d) whether the said Technical Group has submitted its Report to Government;

(e) the recommendations made and the details thereof; and

(f) the stand of Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): (a) and (b) 'Land' and 'Colonisation' are State subjects and the issue of Rent Control falls within the relm of State functions. Rent control reforms were a part of optional reforms under JNNURM. The Ministry of Housing and Urban Poverty Alleviation has circulated a draft Model Rent Control Act for ascertaining the views and comments of States and Union Territories.

According infrastructure status to 'Affordable Housing' has been taken up separately by this Ministry with the Ministry of Finance.

(c) Yes, Sir. The Ministry of Housing and Urban Poverty Alleviation has set up a "Task Force on Rental Housing" under the Chairmanship of Shri Jaithirth Rao,